

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 69/GT/2013**

**Subject** : Approval of tariff of Mauda STPS, Stage-I (2X500 MW) from the date of commercial operation upto 31.3.2014

**Date of hearing** : 11.11.2014

**Coram** : Shri Gireesh. B. Pradhan, Chairperson  
Shri M.Deena Dayalan, Member  
Shri A.K.Singhal, Member  
Shri A.S. Bakshi, Member

**Petitioner** : NTPC Limited

**Respondents** : MPPMC Limited & 6 Others

**Parties present** : Shri Ajay Dua, NTPC  
Shri A.K. Chaudhary, NTPC  
Shri Rajesh Jain, NTPC  
Ms. Suchitra Maggon, NTPC  
Shri Parimal Piyush, NTPC  
Shri Sachin Jain, NTPC  
Shri I. Uppal, NTPC  
Shri Bhupinder Kumar, NTPC  
Shri Anurag Naik, MPPMCL  
Shri Arvind Banerjee, CSPDCL

**Record of Proceedings**

This petition has been filed by the petitioner, NTPC Limited for determination of tariff of Mauda STPS, Stage-I (2X500 MW) (the generating station) from the date of commercial operation (31.3.2013) upto 31.3.2014, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 ("2009 Tariff Regulations").

2. The representative for the petitioner made detailed submissions in the matter and prayed for determination of tariff of the generating station.

3. The representative of the respondent CSPDCL prayed for grant of time to file reply in the matter. He however, prayed that the matter may be heard on the next date for placing its submissions.

4. The representative of the respondent MPPMC Limited submitted that the reply has been filed after serving the copies to the petitioner. He however, requested the Commission to permit the respondent to make submissions during the next date of hearing.

5. The representative of the petitioner prayed for grant of time to file its rejoinder to the reply filed by the said respondents.

6. The Commission after hearing the parties, directed the petitioner to file additional information, on affidavit, with advance copy to the respondents, on or before 3.12.2014 on the following:

- (i) The detailed break-up of time overrun in a tabular form giving reasons of delay and total working days lost due to each reason for delay as mentioned in affidavit dated 13.9.2013. Documentary evidence wherever necessary to support the reason for delay and to support the efforts that the petitioner had undertaken to commission the project within the schedule. Detail justification of time overrun for both the Units from the scheduled COD though PERT chart.
- (ii) Cost overrun due to time overrun from scheduled COD to actual COD should be quantified with detailed computation, giving break up of increase due to escalation in prices in different contract packages, increase in IDC & FC, increase in IEDC, etc., and increase due to change of scope, if any.

7. The matter is fixed for hearing on 9.12.2014. Pleadings shall be completed by the parties before the next date of hearing.

By Order of the Commission

-S/d-  
(T. Rout)  
Chief (Legal)